

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:3559
ANSWERED ON:08.08.2017
Pollution Due to Commercial Units
Solanki Dr. Kirit Premjibhai

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) the names of commercial units/ areas identified for spreading pollution in the National Capital Territory of Delhi (NCT);
- (b) whether the Gajraula commercial area has also been identified in this regard ;
- (c) the procedure/mechanism adopted for identifying polluting commercial units, checking pollution and penalising the said units in Gajraula; and
- (d) the steps taken by the Government to check the said pollution?

Answer

MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(DR. HARSH VARDHAN)

(a) to (d) According to Delhi Pollution Control Committee, industrial/ commercial units are allowed in National Capital Territory (NCT) of Delhi as per the conformity of land use in accordance with Master Plan of Delhi – 2021 provided adequate pollution control measures are taken as per pollution control laws. 22 redevelopment areas and 28 industrial areas have been identified for this purpose. Industries or industrial areas are considered polluting if they fail to meet prescribed emission/ effluent norms. Industries in Gajraula are regularly monitored by Uttar Pradesh Pollution Control Board and Joint Inspection Team constituted by the Hon'ble National Green Tribunal (NGT) for ensuring compliance to the prescribed standards. Hon'ble NGT, has also imposed environmental compensation on polluting industries in Gajraula. These units have installed pollution control system as well as zero liquid discharge systems, wherever applicable. A list of non-complying industries, as per information provided by Uttar Pradesh Pollution Control Board, is given at annexure.

Industries are required to take Consent to Establish and Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974 and it is obligatory for industries to set up effluent treatment plants to treat the effluent to the prescribed norms as prescribed by Ministry of Environment, Forest and Climate Change. Central Pollution Control Board and State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs) maintain close vigil on quantity/ quality of effluent and emission discharge by polluting industries. Action to ensure compliance with prescribed standards is taken by SPCBs and PCCs to improve air and water quality failing which non-complying industries are issued closure directions.
